IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 916 of 2021

Sakendar Oraon @ Sakindar Oraon ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ashok Kumar, Advocate
For the State : Mr. Tarun Kumar, A.P.P.

04/13.04.2021 Heard Mr. Ashok Kumar, learned counsel for the petitioner and Mr. Tarun Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Latehar P.S. Case No. 198/2020.

It has been alleged that the petitioner was apprehended by the Police and from his possession one loaded country made pistol and six live cartridges were recovered.

Although learned A.P.P. has stated that the petitioner has got criminal antecedents but considering the fact that he is in custody since 09.08.2020, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Latehar in connection with Latehar P.S. Case No. 198/2020.

(R. Mukhopadhyay, J.)

Alok/-